

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**MONDAY, THE NINETEENTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH**

**THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT APPEAL NO: 69 OF 2026**

Writ Appeal under clause 15 of the Letters Patent against the order dated 12/11/2025 in W.P.No. 27167 of 2025 on the file of the High Court.

**Between:**

Bikram Keshari Sahu,, S/o Prabhas Chandra Sahu, Aged about 60 years Occ Service, R/o 111252/9/1/101 Phani Raja Nivas, Motilal Nehru Nagar Begumpet Hyderabad 500016.

**...APPELLANT**

**AND**

1. The State of Telangana, Rep by its Principal Secretary Department of Education Secretariat Buildings Saifabad Hyderabad
2. The Principal, The Hyderabad Public School 111 87 and 88 Sardar Patel Road Begumpet Hyderabad Telangana 500 016
3. The Board of Governors, The Hyderabad Public School 111 87 and 88 Sardar Patel Road Begumpet Hyderabad Telangana 500 016

**...RESPONDENTS**

**IA NO: 3 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent School to serve on the Petitioner the copy of complaint, preliminary enquiry, appoint a lawyer and de-novo appoint an Enquiry officer.

**IA NO: 2 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents, to reinstate the petitioner with full pay and full benefits.

**IA NO: 4 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further / consequential proceedings in pursuance of the suspension order, dt.04.08.2025, 05.12.2025, 13.12.2025 pending disposal of the Appeal.

**Counsel for the Appellant : SRI RAHUL KANDHARKAR**

**Counsel for the Respondent No.1 : GP FOR SERVICES I**

**Counsel for the Respondent No.2&3 : SRI A.P.SURESH RAM, SC FOR HPS**

**The Court made the following: JUDGMENT**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH**  
**AND**  
**THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

**WRIT APPEAL No.69 of 2026**

**Dated: 19.01.2026**

**Between:**

Bikram Keshari Sahu

**...Appellant**

**and**

The State of Telangana,  
Rep. by its Principal Secretary,  
Department of Education, Secretariat Buildings,  
Saifabad, Hyderabad,  
and 2 others.

**...Respondents**

**JUDGMENT:**

Learned Senior Counsel Sri Raja Sripati Rao, representing  
learned counsel Sri Rahul Kandharkar, appears for the appellant.

Sri Santhapur Satyanarayana Rao, learned Government Pleader  
for Services-I, appears for respondent No.1.

Sri A.P.Suresh Ram, learned Standing Counsel for the Hyderabad Public School, appears for respondents No.2 and 3.

2. Heard the learned counsel for the parties.
3. The impugned suspension order dated 04.08.2025 has not been interfered by the learned writ court, which is the reason for the appellant, who is the writ petitioner, to prefer this appeal.
4. Learned Senior Counsel for the appellant has taken us to the show cause notice preceding the suspension order and submitted that it does not reflect any ingredients of the charge which the appellant could have adequately replied to. However, the appellant submitted a reply which was not taken into consideration while passing the order of suspension. The learned writ court failed to take notice of this infirmity. The order of suspension, therefore, suffers from complete lack of appreciation of the reply submitted by the appellant and is based upon uncorroborated allegations. Therefore, the impugned suspension order may be quashed.
5. Learned Standing Counsel appearing for respondents No.2 and 3 has, on the other hand, referred to the chronology of dates and submitted that on the basis of allegations made by 28 students of class 8 that the

appellant is not teaching properly, using insulting language and discriminatory behaviour in the classroom, a show cause notice was issued to the appellant which he has replied with a detailed explanation denying the allegations. A mere perusal of the reply would show that he was cognizant of the allegations made against him. The suspension order is not without basis nor punitive in nature. Moreover, the appellant is not participating in the domestic enquiry initiated for the said charges in which an Enquiry Officer has been appointed on 01.09.2025. The appellant, instead, approached the learned writ court against the order of suspension. Therefore, no grounds are made out for interfering in the suspension order. The order of the learned writ court has taken into consideration all the aspects as would appear from perusal of paragraph 13 onwards of the order of the learned writ court. Therefore, there is no merit in the appeal and the same may be dismissed.

6. We have considered the submissions of the learned counsel for the parties and taken note of the material placed from record.

7. The order of suspension impugned is pending departmental enquiry in which the appellant would have an opportunity to defend himself. The show cause notice refers to the allegations made by some

students about his poor teaching and inappropriate conduct in the classroom. The disciplinary authority, therefore, has upon consideration of his detailed reply thought it necessary to keep him in suspension and away from the normal classroom duties. This order of suspension, therefore, cannot be said to be punitive in nature or without jurisdiction or without any basis. The learned writ court, therefore, rightly refused to interfere in the impugned order.

8. Upon consideration of the rival submissions of the parties, we do not find any error in the impugned order.

9. The appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/-MOHD. ISMAIL**  
**DEPUTY REGISTRAR**

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**SECTION OFFICER**

To,

1. One CC to SRI RAHUL KANDHARKAR, Advocate. [OPUC]
2. Two CCs to GP FOR SERVICES I, High Court for the State of Telangana. [OUT]
3. One CC to SRI A.P.SURESH RAM, SC for Hyderabad Public School. [OPUC]
4. Two CD Copies.

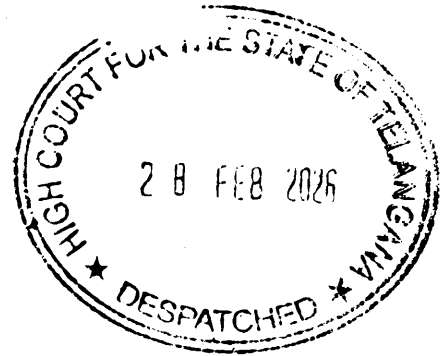
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**HIGH COURT**

**DATED:19/01/2026**



**JUDGMENT**

**WA.No.69 of 2026**

**DISMISSING THE WRIT APPEAL  
WITHOUT COSTS**

(7)

NT

11/2/26